

ITEM NO.1503

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4502/2009

ALL KERALA DISTRIBUTORS ASSOCIATION,  
REPRESENTED BY ITS SECRETARY

Appellant(s)

VERSUS

THE STATE OF KERALA &amp; ANR.

Respondent(s)

WITH

C.A. No. 878/2010 (XI-A)

C.A. No. 879/2010 (XI-A)

Date : 27-07-2022 These appeals were called on for pronouncement  
of judgment today.

For Appellant(s)

Mr. Abhishth Kumar, AOR

Mr. K. Parameshwar, Adv.

Mr. Sreurupriya, Adv.

Mr. M.V.Mukunda, Adv.

Mr. Alex Joseph, Adv.

Mr. Ranjith K. C., AOR

Mr. Avijit Bhattacharjee, AOR

For Respondent(s)

Mr. Abraham C. Mathews, Adv.

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K. Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. P. S. Sudheer, AOR

Mr. Rishi Maheshwari, Adv.

Ms. Anne Mathew, Adv.

Mr. Bharat Sood, Adv.

Ms. Shruti Jose, Adv.

Dr. K. Radha Krishnan, Sr. Adv.

Mr. Abhishth Kumar, AOR

Hon'ble Mr. Justice A.M.Khanwilkar pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice Abhay S. Oka and Hon'ble Mr. Justice C.T. Ravikumar.

Leave granted.

The appeals are dismissed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR

[Signed order is placed on the file]